

ITEM NO.63

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SMiscellaneous Application Nos.2413-2414/2024 in CrI.A. No. 3883-3884/2024

[Arising out of impugned final judgment and order dated 20-09-2024 in CrI.A. No. No. 3883/2024 20-09-2024 in CrI.A. No. No. 3884/2024 passed by the Supreme Court of India]

BHAGWAN SINGH

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 25-11-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMAFor Petitioner(s) Ms. Archana Pathak Dave, ASG
Mr. Amit Sharma, Adv.
Mr. M.K. Maroria, AOR

By Courts Motion, AOR

Mr. Anubhav , AOR

Mr. Nikhil Majithia, Adv.
Mr. Rishi Kumar Singh Gautam, AORFor Respondent(s) Mr. K Parmeshwar, Sr. A.A.G.
Ms. Sakshi Kakkar, AORMr. Sanchar Anand, Adv.
Mr. Apoorva Singhal, AOR

Mr. Varinder Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Pursuant to the judgment passed by this Court on 20.09.2024, learned ASG, Ms. Archana Pathak Dave, appearing on behalf of the CBI, has submitted Report of Enquiry in a sealed cover envelope.

2. As per the said Enquiry Report, the CBI, after conducting a Preliminary Enquiry being No.PE02(S)/2004/SC-III/CBI/ND dated 05.10.2024, has got registered a regular case/ F.I.R. being No. RC-13(S)/2024/SC-III/ND dated 22.11.2024 against ten accused as mentioned therein and other unknown persons, for conducting thorough investigation and extensive examination/ interrogation of the suspects/ accused persons to unearth the deep rooted conspiracy behind filing the proceedings before the Supreme Court and High Court, for the offences punishable under Section-120B read with Sections-205,209,420,465,466,468,471 and 474 of the Indian Penal Code. The said Regular Case is registered against following accused as stated in Para 7 of the FIR.

(i) Shri Sukhpal S/o Rishi Pal R/o Raisi Nagla, Post-Kadar Chowk, Budaun, Quadrchowk, Uttar Pradesh.

(ii) Smt. Rinki W/o Sukh Pal R/o Raisi Nagla, Post-Kadar Chowk, Budaun, Quadrchowk, Uttar Pradesh.

Advocates practicing at the Hon'ble Supreme Court of India, New Delhi

(iii) Adv. Amar Nath Singh (Notary) S/o Ram Sakal Singh R/o House No-B-194, New Ashok Nagar, Delhi-110096 Present Address: B-57, South Ganesh Nagar, Delhi-110092.

(iv) Adv. Anubhav (Advocate on Record), S/o Yashwant Yadav R/o B-103, Maharani Apartment, Plot No. 15B, Sector 22, Dwarka, New Delhi.

(v) Adv. Rajendra Pal Singh Yadav S/o Shri Inspector Singh R/o D-37, 3rd Floor, Pandav Nagar, Delhi.

Advocates practicing at the Hon'ble High Court of
Judicature at Allahabad, UP

(vi) Adv. Karan Singh Yadav (Code A/K0153/2012)
S/o Sh. Baij Nath, R/o Pustapur, Mahmoodabad,
Jhunsi, (near Bachha Market), Prayagraj, Uttar
Pradesh.

(vii) Adv. Santosh Kumar Yadav (Code A/S-0456/12)
S/o Shri Girja Shankar Yadav, R/o House No. 21-
C/1, Jondhawal, Taliyaganj, Prayagraj, Uttar
Pradesh.

(viii) Adv. Jai Singh Yadav (Code A/J-0083/12) S/o
Shri Chandra Bhan Singh Yadav R/o 795, Neh Nikunj
Colony, Allhapur, Allahabad-Uttar Pradesh.

(ix) Adv. Hemant Kumar Srivastava (Code: A/H-
0266/14) S/o Guru Sharan Lal Srivastava, R/o 67/1
F, Beniganj, Post GTB Nagar, Prayagraj-Uttar
Pradesh.

(x) Adv. Alok Kumar Yadav (Code: A/A-2170/2013)
S/o Late Awadh Bihari Yadav, R/o 122/IB, Tagore
Town, Allahabad, Uttar Pradesh.

(xi) Other Unknown persons.

3. The said Enquiry Report filed by the CBI is taken on record.

4. In view of the above, we do not propose to pass any further orders/ directions. It is clarified that the CBI as also the accused involved in the case, shall be at liberty to take further recourse of law, as may be permissible under the law.

5. The Miscellaneous applications stand disposed of in above terms.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)